

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Order dated 8.12.03

Heard the learned counsel of both sides. By filing a memo dated 8.12.03, Shri Bose submitted that during pendency of this O.T., the respondents have redressed the grievance of the applicant via the order dated 29/31.8.2002 (carbon copy enclosed to memo) and in the circumstances, there remains nothing to be adjudicated.

Having heard the learned counsel of both the sides, we dispose of this O.T. as infractions. No costs.

Inform the parties.

*John  
Vice Chairman*

*J. O.  
Member (T)*

True copies of final order dt. 8.12.2003 issued to both parties.

*Duly  
10/12/03  
S.O (T)*

Dec 10/12/03